NOTICE

IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person at the Principal Seat at Bombay that the Single Bench presided over by the Hon'ble Shri Justice S.M. Modak has issued the following directions with effect from Friday, 01.08.2025:-

The matters need not be mentioned for continuation of interim/ad-interim relief, already granted, and that the interim/ad-interim relief granted earlier, shall stand continued automatically till 31st August 2025 unless varied by a judicial order, in the case of :

- a) Non-availability of the Court for judicial work;
- b) In case of matters curtailed from the Board;
- c) In case of matters which are not called out, though listed;
- d) When the Board is discharged, due to paucity of time; and
- e) In case, the matters are not shown on the Board on the scheduled dates.

Dated this 30th day of July, 2025

By Order,

sd/-(Anil H. Laddhad)

Prothonotary & Sr. Master, High Court, O.S. Bombay. sd/-

(H. M. Bhosale) Registrar (Judl-I),

Registrar (Judl-1), High Court, A.S., Bombay.